

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.11**  
**I.A Nos. 61, 63, 78, 97,**  
**98 & 101 of 2020 in**  
**CP (IB) No.84/BB/2019**

**IN THE MATTER OF:**

Mr. Pratap Chandra Pandhy & Ors ... Petitioners  
Vs.  
M/s. Dreamz Infra India Ltd ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.12.2021**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For RP : Ms. Lakshmi Menon  
For the Respondent/Corporate Debtor : Ms. Deepa.V

**ORDER**

**I.A No. 61 of 2020**

1. None for the Applicant.
2. However, issue notice to the Respondents. Ms. Lakshmi Menon accepts notice for the 2<sup>nd</sup> Respondent/Corporate Debtor i.e. M/s. Dreamz Infra India Limited. The learned Counsel for the Respondent further submits that Mr. Ashok Kriplani is impleaded as Respondent No.3 by showing him as an IRP and the said IRP was replaced by one Mr. Konduru Prasant Raju who is the present RP of Corporate Debtor.
3. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally on the 1<sup>st</sup> Respondent/Financial Creditor along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily

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newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.

5. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
6. List the I.A on 20.01.2022.

**I.A No. 63 of 2020**

1. None for the Applicant.
2. However, issue notice to the Respondents. Ms. Lakshmi Menon accepts notice for the 2<sup>nd</sup> Respondent/Corporate Debtor i.e. M/s. Dreamz Infra India Limited. The learned Counsel for the Respondent further submits that Mr. Ashok Kriplani is impleaded as Respondent No.3 by showing him as the IRP and the said IRP was replaced by one Mr. Konduru Prasant Raju who is present RP of Corporate Debtor.
3. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally on the 1<sup>st</sup> Respondent/Financial Creditor along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
5. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
6. List the I.A on 20.01.2022.

**I.A No. 78 of 2020**

1. Heard Mr. Lakshmi Menon, learned Counsel for the Applicant /RP.

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2. The learned Counsel for the RP submits that the Application was filed by Mr. Ashok Kriplani, the erstwhile RP who was replaced by one Mr. Konduru Prasant Raju who is the present RP. She may be permitted to file an amended memo of parties substituting the present RP. She is permitted to do so within one week and on filing of the same, issue notice to the Respondents.
3. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally Respondents along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
5. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
6. List the I.A on **20.01.2022**.

**I.A No. 97 of 2020**

1. Heard Mr. Lakshmi Menon, learned Counsel for the Applicant /RP.
2. The learned Counsel for the RP submits that the Application was filed by Mr. Ashok Kriplani, the erstwhile RP who was replaced by one Mr. Konduru Prasant Raju the present RP. She may be permitted to file an amended memo of parties substituting the present RP. She is permitted to do so within one week and on filing of the same, issue notice to the Respondent.
3. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally Respondent along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily

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newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.

5. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
6. List the I.A on 20.01.2022.

**I.A No. 98 of 2020**

1. Heard Mr. Lakshmi Menon, learned Counsel for the Applicant /RP.
2. The learned Counsel for the RP submits that the Application was filed by Mr. Ashok Kriplani, the erstwhile RP who was replaced by one Mr. Konduru Prasant Raju the present RP. She may be permitted to file an amended memo of parties substituting the present RP. She is permitted to do so within one week and on filing of the same, issue notice to the Respondents.
3. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally Respondents along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
5. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
6. List the I.A on 20.01.2022.

**I.A No. 101 of 2020**

1. Heard Ms. Lakshmi Menon, learned Counsel for the Applicant /RP.
2. The learned Counsel for the RP submits that the Application was filed by Mr. Ashok Kriplani, the erstwhile RP who was replaced by one Mr. Konduru Prasant

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Raju the present RP. She may be permitted to file an amended memo of parties substituting the present RP. She is permitted to do so within one week and on filing of the same, issue notice to the Respondents.

3. The learned Counsel for the Applicant/RP also seeks leave of this Tribunal to permit her to file certain additional documents. She is permitted to do so within one week from today. On filing of the amended memo of parties and also after filing the affidavit for additional documents, issue notice to the Respondent.
4. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally Respondent along with the copy of the Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
5. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
6. A period of three weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and two weeks for filing rejoinder, if any, thereto from the date of receipt of copy of Reply is granted.
7. List the I.A on 20.01.2022.

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**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

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**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**